

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 231**

TO BE ANSWERED ON THE 24TH JULY, 2024/ SRAVANA 2, 1946 (SAKA)

INCREASING INCIDENTS OF CRIME AGAINST WOMEN

231 SHRI ANIL KUMAR YADAV MANDADI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware of the fact that there has been an increase in the incidents of crime against women across the country during the last five years;

(b) if so, details thereof;

(c) whether Government has taken any concrete steps to arrest this trend and provide a safe and secure environment to women in the country to live peacefully;

(d) if so, details thereof; and

(e) if not, reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI BANDI SANJAY KUMAR)**

(a) & (b): National Crime Records Bureau (NCRB) compiles statistical data on crimes as reported to it by the States/UTs and publishes the same in its publication "Crime in India". The latest published report pertains to the year 2022. The State/UT-wise details of Cases Registered (CR), Cases Chargesheeted (CCS), Cases Convicted (CON),

Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under Crime against Women during 2018-2022 are at Annexure.

(c) & (d): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens including investigation and prosecution of crime against women rest with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws. However, Government of India has taken a number of initiatives for safety of women across the country, which are given below:-

i. The Criminal Law (Amendment), Act 2013 was enacted for effective deterrence against sexual offences. Further, the Criminal Law (Amendment) Act, 2018 was enacted to prescribe even more stringent penal provisions including death penalty for rape of girls below the age of 12 years. The Act also inter-alia mandates completion of investigation and filing of charge sheet in rape cases in 2 months and trials to also be completed in 2 months.

ii. With the introduction of three new Criminal Laws, for the first time the crime against women which had been scattered through the IPC have been rearranged and placed under one Chapter in Bhartiya Nyaya Sanhita. A new offence for having sexual intercourse on false promise of marriage, employment, promotion or by concealing identity etc. has been incorporated. This provision acts as a deterrent and provides protection to women. Besides, punishment for gang rape of a women below the age of 18 years will be life imprisonment till remainder of the convict's natural life or death. Earlier, the age-limit for such mode of Punishment was 12 years.

iii. Emergency Response Support System provides a pan-India, single internationally recognized number (112) based system for all emergencies, with computer aided dispatch of field resources to the location of distress.

iv. Using technology to aid smart policing and safety management, Safe City Projects have been sanctioned in first Phase in 8 cities (Ahmedabad, Bengaluru, Chennai, Delhi, Hyderabad, Kolkata, Lucknow and Mumbai).

v. The Government has established the Indian Cyber Crime Coordination Centre (I4C) to provide a framework and eco-system for Law Enforcement Agencies (LEAs) to deal with cyber crimes in a comprehensive and coordinated manner.

vi. The Government has launched the National Cyber Crime Reporting Portal (www.cybercrime.gov.in) to enable the public to report all types of cyber crimes, with special focus on cyber crimes against women and children. Cyber crime incidents reported on this portal are routed automatically to the respective State/UT law enforcement agency (LEA) for further handling as per the provisions of law.

vii. Ministry of Home Affairs (MHA) has provided financial assistance under the 'Cyber Crime Prevention against Women and Children (CCPWC) Scheme, to the States/UTs for their capacity building such as setting up of cyber forensic-cum-training laboratories, hiring of junior cyber consultants and training of LEAs' personnel, public prosecutors and judicial officers.

viii. MHA has launched the "National Database on Sexual Offenders" (NDSO) on 20th September 2018 to facilitate investigation and

tracking of sexual offenders across the country by law enforcement agencies.

ix. MHA has launched an online analytic tool “Investigation Tracking System for Sexual Offences” for Police on 19th February 2019 to facilitate them to monitor and track time-bound investigation in sexual assault cases in accordance with Criminal Law (Amendment) Act 2018.

x. In order to improve investigation, MHA has taken steps to strengthen DNA analysis units in Central and State Forensic Science Laboratories. This includes setting up of State-of-the-Art DNA Analysis Unit in Central Forensic Science Laboratory, Chandigarh. MHA has also sanctioned setting-up and upgrading of DNA Analysis units in State Forensic Science Laboratories after gap analysis and demand assessment.

xi. MHA has notified guidelines for collection of forensic evidence in sexual assault cases and the standard composition in a sexual assault evidence collection kit. To facilitate adequate capacity in manpower, training and skill building programs have been undertaken for

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Investigation Officers, Prosecution Officers and Medical Officers. Bureau of Police Research & Development has distributed 18,020 Sexual Assault Evidence Collection Kits to States/ UTs as orientation kit as part of training.

xii. MHA has also approved two projects for setting up and strengthening of Women Help Desks in Police Stations and Anti-Human Trafficking Units in all districts of the country.

xiii. In addition to the above-mentioned measures, the Ministry of Home Affairs has issued advisories from time to time with a view to help the States/UTs to effectively deal with crimes against women, which are available at www.mha.gov.in.

(e): Does not arise in view of reply at (c) and (d) above.

State/UT-wise Cases Registered (CR), Cases Chargesheeted (CCS), Cases Convicted (CON), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under Crime against Women during 2018-2020.

SL	State/UT	2018						2019						2020					
		CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV
1	Andhra Pradesh	16438	15419	772	22583	32220	1378	17746	14797	608	21333	31848	918	17089	13106	279	18976	30311	506
2	Arunachal Pradesh	368	221	9	335	288	9	317	164	6	301	188	6	281	227	1	312	288	1
3	Assam	27687	16985	301	30094	18445	328	30025	16880	288	44232	20618	310	26352	16314	140	33537	19015	149
4	Bihar	16920	11111	473	18143	18531	800	18587	10859	463	20604	18489	694	15359	9787	174	13015	13504	256
5	Chhattisgarh	8587	6919	1527	9914	9350	1949	7689	6362	1622	9272	9230	2300	7385	6288	870	9380	8816	1082
6	Goa	362	327	15	308	564	25	329	270	11	302	400	22	219	176	11	227	249	21
7	Gujarat	8329	7819	110	15068	17227	169	8799	8103	217	17056	18489	364	8028	7522	59	14339	16914	92
8	Haryana	14326	7854	925	12256	11532	1276	14683	8263	868	12727	12246	1167	13000	7662	168	11480	11143	235
9	Himachal Pradesh	1633	1197	58	1708	2033	76	1636	1245	90	1654	2065	121	1614	1261	49	1547	2207	63
10	Jharkhand	7083	4760	557	6687	6058	621	8760	5326	1088	7473	6649	1166	7630	5704	992	7600	7160	1081
11	Karnataka	13514	12141	525	22136	23447	679	13828	10855	363	23990	24510	474	12680	10354	163	21662	21805	241
12	Kerala	10461	9233	799	12380	12115	1019	11462	9958	560	13682	13342	683	10139	9497	1367	11295	13145	1549
13	Madhya Pradesh	28942	25315	5675	33210	39358	8462	27560	22661	4191	31650	39549	6058	25640	22141	2017	28878	38373	2735
14	Maharashtra	35497	25393	1529	43375	43539	1960	37144	28234	1552	43549	49145	2046	31954	27104	668	38675	47564	888
15	Manipur	271	112	13	282	146	13	266	139	29	256	178	29	247	110	2	228	114	3
16	Meghalaya	571	296	33	496	336	33	558	586	405	851	792	406	568	377	63	524	446	70
17	Mizoram	249	270	55	306	284	61	170	162	98	181	167	105	172	167	72	180	173	76
18	Nagaland	75	42	26	64	46	29	43	36	3	59	50	5	39	25	13	51	30	13
19	Odisha	20274	16149	463	14844	22542	511	23183	17675	415	13359	23196	419	25489	22729	144	13737	30809	157
20	Punjab	5302	3210	532	5599	4790	775	5886	3743	584	6475	5241	915	4838	3518	194	5940	4863	296
21	Rajasthan	27866	15112	3695	18130	21181	5803	41550	21818	5625	26905	29343	7630	34535	18311	3780	23296	26207	4806
22	Sikkim	172	147	36	188	179	52	125	110	16	133	117	16	140	106	11	145	117	11
23	Tamil Nadu	5822	4646	815	8671	6660	1164	5934	4350	629	8667	6316	832	6630	4838	392	9183	6889	586
24	Telangana	16027	12916	632	13568	20819	834	18394	16057	601	15303	24601	794	17791	17124	801	15007	24656	979
25	Tripura	907	708	55	827	1161	66	1070	864	119	818	1313	149	874	794	34	689	1436	40
26	Uttar Pradesh	59445	40045	8805	80137	86910	21146	59853	44182	8059	83582	103122	15579	49385	41109	8386	79875	96149	14608
27	Uttarakhand	2817	1847	132	2176	3032	179	2541	1758	577	2115	2494	734	2846	2037	99	2090	2656	114
28	West Bengal	30394	29092	348	21867	43706	444	29859	27825	309	22973	47208	408	36439	31354	73	20284	46151	104
	TOTAL STATE(S)	360339	269286	28915	395352	446499	49861	387997	283282	29396	429502	490906	44350	357363	279742	21022	382152	471190	30762
29	A&N Islands	147	163	9	166	198	13	135	120	11	136	135	11	143	149	15	141	167	18
30	Chandigarh	442	247	69	386	340	104	515	221	39	411	252	48	301	197	11	257	286	15
31	D&N Haveli and Daman & Diu+	54	53	8	79	71	11	82	77	0	120	102	0	61	57	2	79	76	2
32	Delhi	13640	11635	774	14247	14715	935	13395	9590	1467	13816	13194	1640	10093	9028	403	11213	11815	485
33	Jammu & Kashmir*	3437	2223	75	4553	4482	92	3069	2168	46	4478	4461	70	3405	2003	19	4548	4401	35
34	Ladakh	-	-	-	-	-	-	-	-	-	-	-	-	9	9	14	9	9	15
35	Lakshadweep	11	7	0	10	9	0	38	14	0	36	17	0	15	8	2	17	16	2
36	Puducherry	166	125	6	76	125	6	95	107	9	143	143	9	113	110	63	204	183	68
	TOTAL UT(S)	17897	14453	941	19517	19940	1161	17329	12297	1572	19140	18304	1778	14140	11561	529	16468	16953	640
	TOTAL (ALL INDIA)	378236	283739	29856	414869	466439	51022	405326	295579	30968	448642	509210	46128	371503	291303	21551	398620	488143	31402

Source: Crime in India

Note : '+' Combined data of erstwhile D&N Haveli UT and Daman & Diu UT for 2018 &2019

* Data of erstwhile Jammu & Kashmir State including Ladakh for 2018 &2019

State/UT-wise Cases Registered (CR), Cases Chargesheeted (CCS), Cases Convicted (CON), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under Crime against Women during 2021-2022.

SL	State/UT	2021						2022					
		CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV
1	Andhra Pradesh	17752	16084	176	19085	39268	297	25503	24456	414	30846	53444	716
2	Arunachal Pradesh	366	298	21	370	316	22	335	268	29	319	333	29
3	Assam	29046	17545	148	34923	21877	185	14148	12108	512	19789	13968	548
4	Bihar	17950	12376	521	15685	16446	630	20222	16246	1059	21320	20947	1333
5	Chhattisgarh	7344	6699	819	9950	9681	1042	8693	7258	3214	10567	10112	4714
6	Goa	224	178	4	186	270	7	273	207	16	192	322	18
7	Gujarat	7348	6868	127	13506	15664	183	7731	6757	228	12188	14439	396
8	Haryana	16658	9057	467	13434	12930	586	16743	9347	591	13682	13008	743
9	Himachal Pradesh	1599	1280	72	1409	2197	85	1551	1171	141	1003	1854	163
10	Jharkhand	8110	5779	606	7300	7458	720	7678	6598	1208	8296	8398	1300
11	Karnataka	14468	13033	512	26167	26355	649	17813	13612	540	27753	27531	627
12	Kerala	13539	13417	502	16110	19033	570	15213	15782	803	16325	22058	970
13	Madhya Pradesh	30673	26092	4057	26808	46148	5705	32765	26512	6155	24709	45815	8200
14	Maharashtra	39526	31885	996	44363	59329	1213	45331	33821	1486	40934	63167	1776
15	Manipur	302	125	8	294	157	8	248	121	22	183	128	22
16	Meghalaya	685	542	66	682	554	72	690	525	69	410	550	74
17	Mizoram	176	169	45	179	178	48	147	145	87	155	152	89
18	Nagaland #	54	41	7	68	59	18	49	47	9	58	50	9
19	Odisha	31352	25193	193	16246	35567	199	23648	18772	671	9240	23795	763
20	Punjab	5662	3742	307	6543	5292	494	5572	3905	442	6399	5425	624
21	Rajasthan	40738	22532	4180	28698	31317	5312	45058	24578	4211	29938	33277	5932
22	Sikkim	130	118	24	137	129	24	179	138	39	161	141	40
23	Tamil Nadu	8501	5642	500	12653	8064	635	9207	7882	882	14040	11212	1019
24	Telangana	20865	19437	406	13905	28901	506	22066	20963	609	16139	36111	736
25	Tripura	807	813	47	576	1369	51	752	680	66	537	1296	86
26	Uttar Pradesh	56083	42727	7713	93392	109261	14024	65743	50616	13099	101754	134087	21729
27	Uttarakhand	3431	2548	196	2627	3477	218	4337	2995	163	2688	4570	187
28	West Bengal	35884	34565	154	23510	53792	222	34738	33729	786	23705	57413	907
	TOTAL STATE(S)	409273	318785	22874	428806	555089	33725	426433	339239	37551	433330	603603	53750
29	A&N Islands	169	167	17	182	220	19	178	168	17	167	227	18
30	Chandigarh	343	177	20	236	231	24	325	202	45	314	302	55
31	D&N Haveli and Daman & Diu	99	71	2	103	87	2	126	93	8	152	142	14
32	Delhi	14277	9538	274	14238	14027	325	14247	8595	442	15112	13074	604
33	Jammu & Kashmir	3937	3147	52	7109	6994	95	3716	2705	68	6309	6147	155
34	Ladakh	18	12	4	23	20	4	15	15	1	17	17	1
35	Lakshadweep	9	24	0	26	26	0	16	13	2	12	13	2
36	Puducherry	153	162	0	329	204	0	200	153	2	332	260	3
	TOTAL UT(S)	19005	13298	369	22246	21809	469	18823	11944	585	22415	20182	852
	TOTAL (ALL INDIA)	428278	332083	23243	451052	576898	34194	445256	351183	38136	455745	623785	54602

Source : Crime in India

Clarifications are pending from Nagaland for the year 2022